Annexure - 2 Amul Industries Private Limited; CIRP commenced on 08.04.2024; List of creditors as on 08.07.2025 List of unsecured financial creditors belonging to any class of creditors													
S. No.	Name of Creditor	Detail of cla Date of receipt	aim received Amount claimed	Amount of claim admitted		covered by	Whether	% of voting share in COC	Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks if any
0 Note :		Total	₹ 0.00	₹ 0.00		₹ 0.00			₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.